

प्रेषक,

सैय्यद वाइज़ मियाँ
जिला न्यायाधीश
अमरोहा।

सेवा में,

अध्यक्षगण,

1- बार एसोसिएशन, जनपद अमरोहा

2- जनपद अमरोहा बार एसोसिएशन।

महोदय,

पतांक:- 846/2020/प्रशा/अमरोहा / दिनांक 15.07.2020

आपको अवगत कराना है कि माननीय उच्च न्यायालय, इलाहाबाद द्वारा Public Interest Litigation (PIL) No. 564/2020 में पारित आदेश दिनांकित 14.07.2020 के द्वारा उक्त PIL में पूर्व में पारित आदेश दिनांकित 08.06.2020, 19.06.2020 एवं 10.07.2020, जो अन्तरिम आदेश, अन्तरिम जमानत, किशोर अपचारी से सम्बन्धित आदेश एवं बेदखली से सम्बन्धित हैं, उक्त सभी आदेशों को माननीय उच्च न्यायालय इलाहाबाद द्वारा दिनांक 31.07.2020 तक बढ़ाया (Extend) गया है।

सूचना सादर प्रेषित।

भवदीय

(सैय्यद वाइज़ मियाँ)

जिला न्यायाधीश,
अमरोहा।

14/07/2020
14.07.2020

संलग्नक:-

माननीय उच्च न्यायालय, इलाहाबाद द्वारा पारित आदेश दिनांकित 14.07.2020 की छायाप्रति।

R.R. No - $\frac{489/2020}{62}$ D.J. Amroha. Dated: 14-07-2020

-1-

In Residence

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto

Hon'ble Govind Mathur, Chief Justice

Hon'ble Saumitra Dayal Singh, J.

Having considered all the relevant facts and circumstances, we deem it appropriate to extend our earlier orders dated 8th June, 2020, 19th June, 2020 and also 10th July, 2020 till 31st July, 2020.

Let this petition for writ be listed on 29th July, 2020.

The order be published in the official website of this Court. A soft-copy of this order shall be sent to all concerned Courts and Tribunals; the learned Advocate General; the learned Additional Solicitor General of India; the learned Assistant Solicitor General of India; State Public Prosecutor and the Chairman of Bar Council of Uttar Pradesh.

Order Date :- 14.7.2020

Bhaskar

(Saumitra Dayal Singh, J.) . . . (Govind Mathur, C.J.)

Seen, circulate among
all officers in this Judgeship
and ensure strict compliance.

D.J.

14-7-20

DISTRICT JUDGE
AMROHA